- (b) The seats remaining vacant do not indicate reluctance among students to join these institutions. The entrance examination for admission to MBBS 2014 course was conducted by AIIMS, New Delhi for all the seven AIIMS. Over 2 lakh candidates appeared in the entrance examination. Based on several rounds of transparent counselling process conducted centrally by AIIMS New Delhi for all AIIMS, the qualified candidates join these institutions and it is their prerogative.
- (c) and (d) Adequate facilities exist in AIIMS Raipur and AIIMS Patna for teaching purposes in terms of functional hospital space, infrastructure, faculty and clinical material. For each new AIIMS, 4089 posts of various categories including faculty posts have been created and released. Recruitment of faculty in the AIIMS is a continuous process.

## **Vulgarity in Advertisements**

†299. SHRI DHIRAJ PRASAD SAHU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Advertising Standards Council of India has failed in checking the display of vulgarity in advertisements of products on TV channels by various companies;
  and
  - (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) The Advertising Standards Council of India (ASCI) has informed that they have a Code for Self-Regulation in Advertising, Chapter II of which requires that advertisements are not offensive to generally accepted standards of public decency. The code requires that advertisements should contain nothing indecent, vulgar, especially in depiction of women, or nothing repulsive which is likely, in the generally prevailing standards of decency and propriety, to cause grave or widespread offence. Also, the Advertising Code prescribed under The Cable Television Networks Rules, 1994 specifically States under Rule 7 Sub-rule (9) that "No advertisement which violates the Code for self-regulation in advertising, as adopted by the Advertising Standard Council of India (ASCI), Mumbai, for public exhibition in India, from time to time, shall be carried in the cable service."

(b) Since April 2011 till Oct 2014, a total number of 126 complaints were received by ASCI on advertisements from general public considered to be indecent and/or vulgar. Of this, 28 complaints were upheld by the Consumer Complaints Council of ASCI. All 28 objectionable TV advertisements were either modified or withdrawn as per the compliance tracking mechanism of ASCI.

<sup>†</sup>Original notice of the question was received in Hindi.